

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 209
(IB)-895(ND)2019

IN THE MATTER OF:

Kaushalya Bansal

...

Applicant/Petitioner

Versus

Dwarkadhis Projects Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 06.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:


Kunal Godhwani & Maya Gupta for Applicant

ORDER


Heard the Ld. Counsel for the Petitioner as well as the Respondent.

Order reserved on the point, whether the Petitioner has filed an application under Section 5 (8)(e) or 5 (8)(f) or the Petitioner is an allottee.

Both the parties are requested to file a short synopsis by tomorrow.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)